

IN THE INCOME TAX APPELLATE TRIBUNAL

PANAJI BENCH : PANAJI

(THROUGH VIRTUAL HEARING)

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND

SHRI G.D. PADMAHSHALI, ACCOUNTANT MEMBER

M.A.Nos.3 & 4/PAN./2022

Arising out of

ITA.Nos.179 & 180/PAN./2018 - Assessment Year 2014-2015

Shri Jayagouda Shivagouda Patil PAN APUPP2550B And Smt. Bharati Jayagouda Patil, PAN BFDPP1740MJ 1166, Hanuman Nilay, Patil Galli, Hukkeri, Dist. Belagavi.	vs.	The Income Tax Officer, Ward – 1, Gokak.
(Applicants)		(Respondent)

For Assessee's :	Shri Pramod Y Vaidya
For Revenue :	Shri N. Shrikanth

Date of Hearing :	11.08.2023
Date of Pronouncement :	23.08.2023

**ORDER**

**PER SATBEER SINGH GODARA, J.M. :**

These assessee's twin miscellaneous applications filed u/sec.254(2) of the Income Tax Act, 1961 (in short "the Act") seeks to recall/recall the tribunal's common order dated 06.04.2022 allowing the corresponding Revenue's main appeals ITA.Nos.179 & 180/PAN./2019.

Heard both the parties at length. Case files perused.

2. Learned counsel representing the assessee has filed a letter dated 05.08.2023 seeking to withdraw the instant twin miscellaneous applications reading as under :

05.08.2023

To,  
The Hon'able Members,  
Income Tax Appellate Tribunal (ITAT)  
Panaji Bench,  
Goa.  
Dear Sir,

Ref: Income Tax Officer, Ward -1, Gokak v Jayagouda Shivgouda Patil and  
Income Tax Officer, Ward -1, Gokak v Bharati Jayagouda Patil

M.A No's: / PAN / 2023

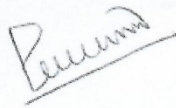
A.Y:2014- 15

The above M.A's are fixed for virtual hearing before the Hon'able members of the Bench on 11.08.2023.

In this connection I am enclosing herewith copy of assessment orders dated 29.05.2023 for A.Y : 2014-15 u/s 143(3) r.w.s 254 of the Income Tax Act 1961 granting the relief in the case of Mr. Jayagouda Shivgouda Patil and Smt. Bharati Jayagouda Patil.

Under the circumstances I hereby submit that the issues raised in the M.A's are not pressed.

Thanking you,  
Your's sincerely,



(Pramod Y Vaidya)  
Advocate

Encl: i) Copy of assessment orders dated 29.05.2023 for A.Y: 2014-15 u/s 143(3) r.w.s 254 of the Income Tax Act 1961 in the case of Mr. Jayagouda Shivgouda Patil.  
ii) Copy of assessment orders dated 29.05.2023 for A.Y: 2014-15 u/s 143(3) r.w.s 254 of the Income Tax Act 1961 in the case of Smt. Bharati Jayagouda Patil.

Cc: Departmental Representative along with one copy  
Income Tax Appellate Tribunal (ITAT), Panaji Bench, Goa

3. Learned DR has expressed no objection.

4. We, therefore, dismiss these assessee's twin miscellaneous applications of the assessee as withdrawn in above

terms. Ordered accordingly. A copy of this common order be placed in the respective case files.

Order pronounced in the open court on 23.08.2023.

Sd/-  
[G.D. PADMAHSHALI]  
ACCOUNTANT MEMBER

Sd/-  
[SATBEER SINGH GODARA]  
JUDICIAL MEMBER

Pune, Dated 23<sup>rd</sup> August, 2023

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The CIT(A), Belagavi.
4.	The Pr. CIT, Belagavi.
5.	D.R. ITAT, Panaji Bench, Panaji
6.	Guard File.

//By Order//

Assistant Registrar, ITAT, Pune Benches,  
Pune.